## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

## CP No.415/2017

Under section 14(1) of CA 2013

In the matter of

Kosi Bridge Infrastructure Co Ltd Unit no.803, 8th Floor, A Wing One BKC, G Block, Plot C-66 Bandra Kurla Complex Bandra (East) Mumbai – 400 051. ...Petitioner

Order delivered on 21.12.2017

## Coram:

Hon'ble Mr. M. K. Shrawat, Member (Judicial) Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner: Mr. Sumit Naib, Practising Company Secretary

Per: V. Nallasenapathy, Member (Technical)

## **ORDER**

This Applicant company has filed this Company Petition for converting Public Limited Company into Private Limited Company on the ground that the Shareholders in this company are 7 only and the company is a closely held one, the Applicant Company sought for approval of its Special Resolution passed by the company for such conversion as prescribed under Rules of NCLT.

2. On perusal of the Application, it appears that Board meeting was held on 27.3.2017, in pursuance thereof, Extra Ordinary General Meeting was held on 28.3.2017 for approval of Resolution for conversion of the applicant Company into

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Private Limited Company setting out the reasons for conversion of the Company

limited by shares having its Registered Office within the State of Maharashtra.

3. The Applicant Company has attached the list of Creditors drawn up on

30.06.2017 ie. within two months before filing this Company Petition providing

the names and addresses of every Creditor mentioning the respective amounts

due to them, apart from this, two directors filed an Affidavit declaring that as on

30.06.2017, a sum of Rs.3,62,49,27,773 as disclosed in the list of creditors is due by

the Company to the creditors.

4. The Applicant Company advertised the Application in accordance with

Rule 35 of NCLT Rules by serving individual notices upon the Creditors, Central

Government and Registrar of Companies.

5. For there being no objection from any of the Creditors or Members of the

company for conversion of this Public Limited Company into Private Limited

Company and this Bench having not found any of the circumstances of this case

ultra-virus to the provisions of the Act and in violations of the Rules prescribed to

disallow the conversion of this Company, this Application is hereby allowed.

Sd/-

V. NALLASENAPATHY

Member(Technical)

sd/-<mark>M. K. SHRAWAT</mark>

Member (Judicial)